

Central Administrative Tribunal
Principal Bench

OA N o. 3154/2017
MA No.3343/2017

New Delhi, this the 12th day of September, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Smt. Nita Chowdhury, Member (A)

1. Surender Thakur (Aged 43 years)
s/o Sh. Jokhan Thakur,
R/o RM-175, Sanjay Camp,
Chankypuri, New Delhi.
2. Ganesh Aagri (Aged 48 years)
s/o Sh. Vijay Ram,
R/o RZG-315, Raj Nagar Part-II,
Palam, New Delhi.
3. Bipin Gautam (Aged 30 years)
s/o Sh. Babu Ram,
R/o H.No. 334, Sector – 9,
R.K. Puram, New Delhi.
4. Rajneesh (Aged 31 years)
S/o Sh. Ram Ajor,
R/o 237 T, Huts, Block-B,
Sanjay Camp, Railway Line,
Chankypuri, New Delhi.
5. Bechoo Ram (Aged 22 years)
S/o Sh. Manta Prasad,
R/o A-64, Mange Ram Park,
Budh Vihar, Delhi.
6. Manoj Kumar (Aged 40 years)
S/o Sh. Dhoom Singh,
R/o A-465, Sanjay Camp,
Chankypuri, New Delhi.
7. Kuldeep (Aged 40 years)
S/o Sh. Kamal,
R/o J-239, Shakurpur, Anandwas,
Delhi.

8. Sonu (Aged 41 years)
 s/o Sh. Ram Kumar
 R/o H.No. 24, Shiddipur Loa,
 Jhajjar, Haryana.

9. Lalit Kumar (Aged 38 years)
 S/o Sh. Dori Lal,
 R/o 4808, Gali Mitra Jatav
 Sabji Mandi, Delhi.Applicants

(By Advocate: Sh. U. Srivastava)

Versus

Union of India through:

1. Secretary,
 Ministry of Home Affairs,
 North Block, New Delhi.

2. The Director,
 Intelligence Bureau, GOI,
 Ministry of Home Affairs,
 North Block, New Delhi.

3. Intelligence Bureau Central Training School,
 (Office Incharge)
 Through its OIC, 35 Sardar Patel Marg,
 New Delhi.

4. The Assistant Director (Warden)
 Training,
 Intelligence Bureau MHA, GOI,
 35, Sardar Patel Marg,
 New Delhi.Respondents

(By Advocate: Sh Hanu Bhaskar with Sh. Manuj Kaushik)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (A):

MA No. 3343/2017 for joining together is allowed.

2. The applicants, who are presently working in various capacities as Peons on daily wages under the respondent no. 4, have filed the present OA, seeking the following:-

(a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter in the interest of justice.

(b) Directing the respondents to consider and finalize the request of the applicants for the grant of equal pay for equal work in terms of the law laid down by the Hon'ble Suprme Court in the case of State of Punjab vs. Jagjit Singh on dat. 26.10.2016 in Civil Appeal No .213 of 2013 and thereafter directing the respondents to consider the case of the applicants for regularization /absorption in their services in accordance with the relevant rules and instructions existing on the subject.

(c) Allowing the OA of the applicants with all other consequential benefit and costs.

(d) Any other fit and proper relief may also be granted.

3. It is submitted that the applicants have made a number of representations including Annexure A-5 dated 21.06.2016 ventilating their grievance. However, the respondents have not decided the same till date. The Applicants have earlier filed OA no. 2942/2017 for the same purpose, which was dismissed as withdrawn with liberty to file a better drafted petition. The respondents are not engaging the applicant no.1 and also taken away the ID cards of rest of the applicants.

4. In view of these circumstances, the OA is disposed of at the admission stage without going into the merits of the case by directing the respondents to consider the representation of the applicants Annexure A-5 dated 21.06.2016 and pass a reasoned and speaking order thereon in accordance with law within 60 days from the

date of receipt of a copy of this order. Till then, the respondents shall continue the applicants, including the 1st applicant, if there is work and in preference to any juniors/freshers/outsourced employees. No costs.

Issue dasti

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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